

**THE NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH, BENGALURU  
(Through Web-based Video Conferencing platform)**

**ITEM No.07  
CP(IB) No.142/BB/2019**

**IN THE MATTER OF:**

M/s. Corporation Bank ... Petitioner  
Vs.  
M/s. Yojaka India Pvt. Ltd. ... Respondent

**Order U/s. 7 of the I & B Code, 2016**

**Order delivered on 05.01.2022**

**CORAM:**

**SHRI AJAY KUMAR VATSAVAYI  
HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Mr. V B Ravi Shankar, Adv.  
For the Respondent : Mr. Y Suryanarayana, Adv.

**ORDER**

1. Heard Mr. V B Ravi Shankar, learned Counsel for the Petitioner and Mr. Y Suryanarayana, learned Counsel for the Respondent/Corporate Debtor.
2. When this matter is taken up for hearing, the learned Counsel for Respondent/Corporate Debtor drawn our attention to the memo filed vide Diary No.3601 dated 15.12.2021 wherein the order of Hon'ble High Court of Karnataka in W.P No.16992 of 2021 dated 01.12.2021 enclosed, where under the Hon'ble High Court of Karnataka permitted the Respondent/Corporate Debtor to deposit Rs.10 Crores instead of Rs.9 Crores within a period of two weeks for consideration of its OTS proposal, and directed that till such a consideration takes place, no action should be taken against the Respondent/Corporate Debtor.
3. Mr. Shankar, learned Counsel for the Petitioner, in the instant C.P. submits that the Respondent/Corporate Debtor has complied with the said order and that they have no objection to adjourn the instant C.P. to some other date.
4. Accordingly, list the C.P. on **24.02.2022.**

—sd—

**(MANOJ KUMAR DUBEY)  
MEMBER (TECHNICAL)**

—sd—

**(AJAY KUMAR VATSAVAYI)  
MEMBER (JUDICIAL)**